

[English]

### LPG Agencies

72. SHRI N.N. KRISHNA DAS : Will the PRIME MINISTER be pleased to state :

(a) whether several applications have been received from various individuals in Kerala for allotment of LPG agencies;

(b) if so, the number of applications received during last two years and number of them allotted;

(c) whether there are fresh proposals; and

(d) if so, the locations identified during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) Large number of applications have been received for the 55 LPG distributorships advertised during the last two years in Kerala. Out of the above, allotments have been made for 10 distributorships.

(c) and (d). Four LPG distributorships have been proposed for Kerala in the Draft LPG Marketing Plan 1996-97.

[Translation]

### Clearance of Uttar Pradesh Projects

73. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the number of projects relating to Uttar Pradesh pending with the Union Government of clearance and since when; and

(b) the reasons for not according approval to these projects and by when these are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) According to information furnished by Government of Uttar Pradesh, several proposals relating to dairy development, surface transport, power, irrigation, higher education, industry, etc. are reportedly pending for clearance of Central Government.

(b) As the projects and schemes are being handled by several Central Ministries, it may be difficult to indicate the time about sanctioning of the Schemes.

[English]

### Encroachment on Government Land

74. SHRI RAM SAGAR : Will the PRIME MINISTER be pleased to refer to the answer given to USQ No. 2342 dated July 31, 1996 regarding encroachment on Government land and state :

(a) whether the information has since been collected;

(b) if so, the details thereof and the action taken by the Government thereon; and

(c) the action taken against the unauthorised construction in Sainik Farm after booking them under the DMC Act and the time by which the unauthorised constructions will be removed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) The Public Works Department of the Govt. of National Capital Territory of Delhi has reported that the encroachment is in their knowledge and they have already taken up the matter with the Delhi Police for its removal.

(c) The Municipal Corporation of Delhi has reported that 22 cases have been booked in the area since 1.1.96. Demolition notices were issued in all these cases and thereafter demolition orders were passed. In one case action for demolition has also been taken. In the remaining cases, Municipal Corporation of Delhi is already seized of the matter for demolishing the unauthorised construction as per their policy.

### Cooking Gas

75. SHRI NARAYAN ATHAWALAY : Will the PRIME MINISTER be pleased to state :

(a) the estimated demand for cooking gas and petroleum products and the actual supplies made during the last three years in Maharashtra;

(b) the projected demand for cooking gas, kerosene, petrol and other petroleum products in Maharashtra—details of marketing plan worked out by PSUs and private sector companies to meet the same;

(c) the marketing plan at Public Sector Undertakings - PSU wise current year for Maharashtra for cooking gas, petrol, kerosene and other petroleum products; and

(d) whether Oil Selection Board for Maharashtra has been reconstituted to finalise selection of new dealerships proposed for the current year and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) Demand of Petroleum Products in the State of Maharashtra has been fully met during the past three years. Consumption of LPG and other petroleum products during the past three years in Maharashtra has been as under :-

	(Fig. in TMT)		
	1993-94	1994-95	1995-96
LPG	554	606	677
Other POI Products	9629	9647	10606
Total	10183	10253	11283

(b) and (c). Demand for Petroleum Products is assessed on an All India basis taking various factors into consideration. LPG demand is structured on all India basis depending upon the requirements of the existing customers and proposed enrolment. Similarly demand for kerosene is structured and releases are made in line with the allocation. Marketing Plan for Kerosene, petrol, Diesel and LPG is prepared by the Oil Industry based on volume distance norms and viability of the new ROs/distributorships including for the state of Maharashtra.

(d) The Oil Selection Board, Maharashtra has not been reconstituted, so far.

[Translation]

#### Reservation to OBC

76. SHRI R.L.P. VERMA : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Public Service Commission is providing 27 percent reservation to the other backward classes candidates in its examination, as per the reservation policy of the Central Government;

(b) whether the commission provides 27 percent reservation in each stage of the civil services examination;

(c) if so, the details regarding the total number of other backward classes candidates selected in each stage during the past three years;

(d) if not, whether legal proceedings were initiated against the concerned officials; and

(e) whether the Government propose to have this irregularity investigated by the Central Bureau of Investigation?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) Yes Sir.

(b) There is no formal reservation at each stage of the Examination.

(c) A statement giving number of candidates declared qualified community-wise in the Civil Services Examination, 1994 and 1995 at each stage of the examination is enclosed. The 1996 examination is still under way.

(d) and (e). Does not arise. The question whether reservation should apply at each stage of the Examination is presently subject matter of a dispute pending in the Supreme Court.

#### STATEMENT

Statement showing the community-wise break-up the number of candidates declared qualified at different stages of the Civil Services Examinations held in 1994 and 1995

Civil Services Examination 1994					
	SC	ST	OBC	GEN.	Total
Preliminary Examination	1810	937	3099	6001	11847
Main Examination (Written)	241	129	354	732	1456
Finally Recommended	123	61	205	317	706*
Vacancies Reported	115	61	173	358	707

The result of once candidate has been withheld by the Commission in compliance of Court orders.

Civil Services Examination, 1995					
	SC	ST	OBC	GEN.	Total
Preliminary Examination	1497	737	2608	4897	9739
Main Examination (Written)	202	102	336	677	1317
Finally Recommended	101	48	188	301	638*
Vacancies Reported	98	49	165	333	645

The result of seven candidates has been withheld by the Commission.